



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
[ONLY I.A. No. 145776/2024 IS LISTED]
IA No. 145776/2024 - GRANT OF BAIL

Respondent(s)

Date : 06-09-2024 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Atishi Dipankar, AOR
Mr. Amit Dubey, Adv.
Mr. Anurag Dubey, Adv.
Mr. Sarthak Dubey, Adv.
Ms. Shalu, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Mani Munjal, Adv.

UPON hearing the counsel the Court made the following
O R D E R
IA No. 145776/2024 - GRANT OF BAIL

Taking into consideration the facts and circumstances of the case particularly, the period of incarceration and the pendency of the appeal, we are inclined to grant bail to the appellant subject to terms and conditions to the satisfaction of the trial Court.

Ordered accordingly.

The application stands allowed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)